

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 1861
TO BE ANSWERED ON 16.03.2023**

**CASES REGISTERED FOR VIOLATING CHILD LABOUR LAWS IN
TELANGANA**

1861. DR. K. LAXMAN:

Will the Minister of Labour and Employment be pleased to state:

- (a) the number and details of cases registered and the action taken for violating the child labour laws in the State of Telangana during the last three years and the current year;**
- (b) whether any changes in the laws to stop child labour and the measures are under consideration, if so, the details thereof; and**
- (c) the details of the schemes for the upliftment of child labourers?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a): As per "Crime in India 2021" latest publication of National Crime Records Bureau, 314, 147 and 224 number of cases were registered during calendar year 2019, 2020 and 2021 respectively under Child and Adolescent Labour (Prohibition and Regulation) Act, 1986 in the State of Telangana.

(b): The Government has enacted the Child Labour (Prohibition & Regulation) Act, 1986 which was amended in 2016. The amended Act is called the Child and Adolescent Labour (Prohibition and Regulation) Act, 1986. The Act provides for complete prohibition of work or employment of children below 14 years in any occupation and process and adolescents in the age group of 14 to 18 years in hazardous occupations and processes. The amendment also provides for stricter punishment of employers for violation of the Act and made the offence as cognizable.

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(c): Ministry of Labour & Employment has been implementing National Child Labour Project (NCLP) Scheme for rehabilitation of child labourers through District Project Societies under the chairmanship of the District Magistrate. Under the NCLP scheme, the children in the age group of 9-14 years are rescued/withdrawn from work and enrolled in the NCLP Special Training Centres (STCs), where they are provided with bridge education, vocational training, mid-day meal, stipend, health care, etc. before being mainstreamed into formal education system. NCLP scheme has now been subsumed under Samagara Shiksha Abhiyan (SSA) Scheme with effect from 01.04.2021. Henceforth, the rescued child labourers will be mainstreamed into formal education system through STC operational under SSA.
